

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 104**

IA-2039/2024

**IN**

**IB-861(ND)/2020**

**IN THE MATTER OF:**

Dhanlaxmi Bank Ltd.

.... Petitioner/Applicant

Vs.

Real Video Impact Pvt. Ltd.

.... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 30.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Liquidator : Mr. Mr. Asav Rajan and Ms. Charu Trivedi ,Adv.,  
Mr. Jasin Jose

**ORDER**

**IA-2039/2024**

The 9<sup>th</sup> Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

**IA disposed of.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**